<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 236 OF 2014 & IA NOs. 162 OF 2015 & 1473 OF 2018

Dated: 12th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

BSES Yamuna Power Ltd. Vs.		Appellant(s)
Delhi Electricity Regulatory	/ Cor	nmissionRespondent(s)
Counsel for the Appellant(s)	:	Mr. Buddy A. Ranganadhan Mr. Hasan Murtaza
Counsel for the Respondent(s)	:	Mr. Pradeep Misra Mr. Manoj Kr. Sharma for R-1
		Mr. A.K. Datta (Rep.) for R.2

ORDER

IA NO. 1473 OF 2018 IN APPEAL NO. 236 OF 2014

Learned counsel for the Appellant has filed this application seeking the following relief:

a) Allow the present Application permitting the Applicant/Appellant to withdraw Issue No. 32B (Write-Back of Miscellaneous Provisions) from Appeal No. 236 of 2014 in the appeal and give liberty to the Applicant/Appellant to pursue the said issues before the State Commission in proceedings arising from Order dated 28.03.2018 in Petition No. 69 of 2017 with all questions being kept open;

In the present appeal, several issues are raised at the stage of hearing arguments on merits. During the pendency of this appeal, the present application is being made seeking permission to withdraw the appeal so far as Issue No. 32B pertaining to Write-Back of Miscellaneous Provisions on the ground that the Respondent-Commission by Order dated 28.03.2018 while dealing with the issues of true-up upto 2016-17 and annual tariff for 2018-19 in Petition No. 69 of 2017 rendered a fining with regard to Write-Back. Against the said order dated 28.03.2018 in Petition No. 69 of 2017, an appeal came to be filed before this Tribunal being Appeal No. 214 of 2018 on 46 tariff issues. A Review Petition is also filed before the State Commission on 15 tariff issues being Review Petition No. 31 of 2018. The issue of Write-Back of Miscellaneous Provisions as a part of NTI has been raised by the Appellant only in Review Petition No. 31 of 2018 and has not been raised in Appeal No. 214 of 2018. During the proceedings before the State Commission, the State Commission expressed its opinion that since the instant Appeal being Appeal No. 236 of 2014 is pending before this Tribunal wherein Write-Back of Miscellaneous Provisions is also one of the issues under challenge, the

State Commission may not consider the said issue till the disposal of the present appeal. Therefore, the Appellant, as a measure of abundant caution, has come up with this application seeking leave to withdraw issue No.32B from the present appeal with liberty to address the same in the review petition pending before the State Commission i.e., Review Petition No. 31 of 2018.

For the reasons set out above and in order to allow the Appellant to seek early disposal of the issue so far as Write-Back of Miscellaneous Provisions, we are of the opinion that the directions sought in the application deserves to be allowed. Accordingly, in the interest of justice and equity, we dispose of this application reserving liberty to the Appellant to file necessary application before the State Commission seeking appropriate relief with regard to Issue No. 32B pertaining to Write-Back of Miscellaneous Provisions. All contentions raised in the instant appeal so far as other issues are kept open. Accordingly, the Application is allowed. The Appellant shall carry out necessary amendments in the appeal within two weeks from today.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

3